

1

WP-32834-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

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# HON'BLE SHRI JUSTICE VINAY SARAF ON THE 25<sup>th</sup> OF SEPTEMBER, 2025

#### WRIT PETITION No. 32834 of 2025

#### DR. AJAY MANDLOI

Versus

### THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Aditya Sanghi, learned Senior Counsel (through Video Conferencing) with Ms. Poonam Sonkar, learned counsel for the petitioner.

Shri Ritwik Parasar, learned Government Advocate for the respondent/State.

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#### **ORDER**

# Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

- 1. Learned Senior counsel for the petitioner submits that as of now petitioner does not wish to press the present petition and he is expected to appear in the interviews scheduled to be held December, 2025 or January, 2026.
- 2. Accordingly, he seeks leave to withdraw the present petition with liberty to approach afresh, if need so arises.



WP-32834-2025

3. In view of the above, the petition is dismissed as withdrawn with liberty as prayed.

2

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

P/-